

ITEM NO.49

COURT NO.1

SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 25266-25267/2013

(Arising out of impugned final judgments and orders dated 22/04/2013 in WPPIL No. 166/2012 and 29/04/2013 in MCA No. 890/2013 in WPPIL No. 166/2012 passed by the High Court Of Gujarat At Ahmedabad)

UNION OF INDIA

Petitioner(s)

VERSUS

RAJENDRA N. SHAH AND ANR

Respondent(s)

(With appln. (s) for intervention and interim relief and office report)

Date : 22/09/2014 These petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Petitioner(s) Mr. Ranjit Kumar, Solicitor General
Ms. Meenakshi Grover, Adv.
Mr. Zohaib Hussain, Adv.
For Mr. D. S. Mahra, Adv.

For Respondent(s) Mr. Masoom K. Shah, Adv.
Mr. Anup Jain, Adv.
Mr. Abhishek Baid, Adv.

Mr. K. Maruthi Rao, Adv.
Ms. K. Radha, Adv.
Mrs. Anjani Aiyagari, Adv.

Ms. Sadhvi Mohindru, Adv.
Mr. V. K. Monga, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

...2/-

List the matter for hearing on 29 October,
2014, high on Board.

Pleadings may be completed in the meanwhile.

(Neetu Khajuria)
Sr.P.A.

(Renu Diwan)
Court Master